

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.1173 of 1993

Date of Decision: 8.6.93.

Suraj Bhan .....Petitioner.

Versus

Union of India & others .....Respondents.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon, Vice Chairman,  
Hon'ble Mr.S.R.Adige, Member(A)

For the applicant: Shri D.C.Vohra, Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice S.K.Dhaon, Vice Chairman)

Upon the hearing of the learned counsel for the applicant and perusing the record, we direct the Secretary/Director General, Department of Posts-respondent no.1 to dispose of the representation which is dated 17.5.93 of the petitioner as expeditiously as possible by a speaking order.

**2.** With these directions, this application is disposed of finally. No order as to costs.

*Adige*  
(S.R.ADIKE)  
MEMBER(A)

*Sun*  
(S.K.DHAON)  
VICE CHAIRMAN

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